

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

IA 2647/2024 in C.P. (IB)/440(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS**
SHRIVALLABH PITTIE INDUSTRIES
LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2647/2024-

1. The present application is filed by the IRP under Regulation 13(2) r/w Regulation 17 of the Insolvency and Bankruptcy Board of India, 2016 to place on record constitution of Committee of Creditors.
2. Accordingly, constitution of Committee of Creditors is taken on record.
3. In view of aforesaid, **IA No. 2647/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj